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**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

OA No. 421/2022

**IN THE MATTER OF:**

Ranvir Singh ... Applicant

Versus

State of Haryana & Ors. ....Respondent

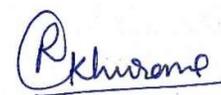
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Filed By:

Date: 26.03.2025

Place: New Delhi



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**106**  
**IN THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

**O.A. NO. 421/2022**

INTHEMATTER OF :-

Ranvir Singh.....Applicant

Versus

State of Haryana & Ors.....Respondent

REPLY OF ANURAG GOYAL, EXECUTIVE ENGINEER, WATER SERVICES DIVISION,  
 PANCHKULA, IRRIGATION & WATER RESOURCES DEPARTMENT, HARYANA IN  
 COMPLINACE OF ORDER DATED 06.12.2024.

MOST RESPECTFULLY SHOWETH:

- 1.) That this Hon'ble Tribunal passed the order dated 22.05.2024, relevant part of which is reproduced below:

“6 Arguments were heard and Judgment was reserved vide order dated 22.11.2023, but while going through the material on record we find that notification dated 27.10.2023 has been issued under section 45 of the Haryana Canal and Drainage Act 1974 prohibiting formation of any obstructions of river Ghaggar within limits specified in the Schedule and it appear that the requisite procedure for declaration of the Flood Plain Zone of river Ghaggar has not been followed and the question as to whether the notification meets the requirements of demarcation of Flood Plain Zone of River Ghaggar needs to be further examined and for that purpose the matter requires further hearing”.

- 2.) That in furtherance of Order dated 06.12.2024, which is reproduced below:

“2 Learned Counsel for the respondents No. 1 to 5 seeks three months time for submission of further progress report.

- 3.) That it is humbly submitted that answering Department deputed Sh. Jaina Ram Patwari who with the help of Halka Patwari has surveyed and demarcated the

whole area of Flood Plain Zone **107** of river Ghaggar in villages Ramgarh, Beer Ghaggar, Jhuriwala Mouja, Mouja Bana Madanpur, Nada, Devinagar, Chowki, Burj Kotia and Gumthala in Distt. Panchkula has covered the total area i.e. 529.25 Acres respectively. It is further submitted that the requisite procedure for fixing of boundary pillars for demarcation of Flood Plain Zone has been followed as per provision of Haryana Canal and Drainage Act 1974. The demarcation and fixing of boundary pillars in the Flood Plain Zone in river Ghaggar has been completed on dated 06.02.2025. The necessary photographs have also been attached where the work has been executed at site.

It is humbly requested to consider the present reply from Haryana Irrigation & Water Resources Department in compliance of Order dated 22.05.2024 & 06.12.2024.



Anurag Goyal  
Executive Engineer  
Water Services Division  
Sinchai Bhawan, Panchkula

Dated : 26.03.2025  
Place: Panchkula.

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O.M





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